

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri V.S.Verma, Member**

**I.A.No. 12/2009 in  
Petition No. 60/2007**

**In the matter of**

Downgrading of inter-State trading licence from Category `F` to Category `III`.

**And in the matter of**

Kalyani Power Development Pvt. Limited, Pune .... **Applicant**

**ORDER**

By order dated 21.8.2007, the applicant was granted licence for inter-State trading in electricity as Category `F` electricity trader. Consequent to the notification of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, the Category `F` licence granted to the applicant stands re-categorized as Category `I`.

2. The applicant has stated that because of substantial decline in its business and uncertainty in electricity market, it proposes to trade within the permissible limit applicable to Category `III` that is for trading up to 100 MU of electricity in a year. The applicant has accordingly requested for downgradation of its licence.

3. We have considered the request of the applicant and approve downgradation of its licence from Category `F` (present Category `I`) to Category `III` for inter-State trading in electricity from the date of issue of this order. We direct that necessary

endorsement regarding change from Category `F` (present Category `I`) to Category `III` be made in the licence already granted to the applicant.

4. I.A. stands disposed of accordingly.

<b>Sd/-</b>	<b>sd/-</b>	<b>sd/-</b>	<b>sd/-</b>
<b>(V.S.VERMA)</b>	<b>(S.JAYARAMAN)</b>	<b>(R.KRISHNAMOORTHY)</b>	<b>(DR. PRAMOD DEO)</b>
<b>MEMBER</b>	<b>MEMBER</b>	<b>MEMBER</b>	<b>CHAIRPERSON</b>

New Delhi dated the 15<sup>th</sup> April 2009